network elements shall be inducted into their Telecom Network, which have been tested as per relevant contemporary Indian or International Security Standards.

Further, it has also been mandated under license term and conditions that the Chief Officer in charge of technical network operations and the Chief Security Officer/ Chief Information Security Officer, and in-charge of GMSC, MSC, Soft-Switch, Central Database, ILD Gateway, VSAT Hub, INSAT MSS-R Hub, PMRTS Central/Base Station, GMPCS Gateway, Switches and System Administrators shall be resident Indian citizen.

Thus, a framework has already been mandated to deal with potential threats by the induction of Chinese Telecom Equipment or from any other source. So far, no specific issue has arisen due to equipment originating from any specific country. However, Government continues to examine all new developments related to Telecom Security and regularly reviews the security arrangement in this regard in the light of such developments.

In order to increase the share of telecom equipment manufactured in the country, Department of Telecommunications has already issued the Notification *vide* No. 18-0712010 dated 5th October, 2012 regarding domestic telecom equipment for Government procurement and Government projects.

Free roaming service

†1497. SHRI NARESH AGRAWAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that despite instructions of Government the private telecom operator companies are not ready to provide free roaming facility;
 - (b) if so, the reasons therefor, and
 - (c) if not, the time by which the consumers would get free roaming facility?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) to (c) Sir, "One Nation - Free Roaming" is one of the objectives of National Telecom Policy (NTP) 2012. Being a predominantly tariff related issue, Telecom Regulatory Authority of India (TRAI) floated a consultation paper on 'Review of Tariff for National Roaming' on 25.02.2013. As per the comments received from the stakeholders, majority of the stakeholders were not in favour of Home Price Rule (HPR) in the national roaming service. Stakeholders were strongly averse to a regime in which incoming calls while on national roaming would become free.

[†]Original notice of the question was received in Hindi.

175

After analyzing the comments received from the stakeholders, a view was taken by TRAI that fully free national roaming across all the tariff schemes may result in cross subsidization of roaming subscribers at the expense of non-roaming subscribers, and also it may crate arbitrage opportunity.

Through the Telecommunication Tariff Order (60th Amendment), 2015 dated 09.04.2015, TRAI has made the following changes in the tariff regime for national roaming, which came into effect from 01.05.2015:-

- Reduced the ceilings tariff for voice calls and SMS while on national roaming.
- Telecom Service Providers (TSPs) have been mandated to offer a Special Roaming Tariff Plan to its pre-paid and post-paid subscribers. In Special Roaming Tariff Plan, incoming voice calls while on national roaming shall be free, on payment of fixed charge, if any. All the wireless access service providers have at least one tariff plan in which the incoming calls, while roaming, are free.

Greenfield EMC proposal from Government of Odisha

1498. SHRI NARENDRA KUMAR SWAIN: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- the reasons for the Greenfield Electronic Manufacturing Cluster (EMC) proposal of Government of Odisha being pending with Department of Electronics and Information Technology (Deity) for which the State is unable to proceed further in attracting investment under Electronic System Design and Manufacturing; and
- (b) by when the above stated proposal will be approved by Central Government to start the project?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) and (b) Department of Electronics and Information Technology (DeitY), Government of India had received a final application for setting up of Greenfield Electronics Manufacturing Cluster at Khurda, Bhubaneswar, Odisha submitted by M/s. Odisha Industrial Infrastructure Development Corporation ltd.(IDCO). During the appraisal, the application was found deficient in compliance with the requirements laid down in Electronics Manufacturing Cluster Scheme and Guidelines thereof. Details relating to financial capability of the proposed units and Consent to Establish (CTE) from the concerned State Government authorities was found lacking. In this regard, IDCO has been informed vide this Department letters no. 36(8)/